

connection with the Lectures of Tagore?

**Shri Humayun Kabir:** Different people were asked to assist in the preparation and selection of these different volumes.

**Shri Hem Barua:** May I know whether the proposal to invite foreigners to contribute to the Centenary volume to be produced in collaboration with the UNESCO has been implemented and if so, who are those foreign writers whose contributions have been invited?

**Shri Humayun Kabir:** There is no question of its having been implemented, because the volume will come out in 1961. We have drawn up a tentative list of writers to be approached. Work is proceeding in that direction.

**Shri Hem Barua:** Who are the foreign writers?

**Mr. Speaker:** He wants to know who are the foreign writers?

**Shri Humayun Kabir:** For Tagore and Rural reconstruction, we have decided to invite L. Elmhurst, Dr. Arnold Blake for Tagore in Western music, Father Fallon for 'Tagore in the West', for certain contributory articles not dealing with Tagore specifically, Dr. Stella Kramrich

**Amounts due from Kanpur  
Mill-owners**

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*1228.	{	Shri Jaipal Singh;
	{	Shri Bhanj Deo;
	{	Shri M. B. Thakore.

Will the Minister of Finance be pleased to state

(a) whether it is a fact that an amount of about Rs 10 crores is due from the industrialists and millowners in Kanpur on Government account, and

(b) if so, what steps are being taken to recover this amount due to Government?

**The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha):** (a) The total amount of income-tax, Gift-tax and Wealth-tax outstanding against the industrialists and mill-owners (including companies) of Kanpur was Rs 4 80 crores as on 1st April, 1959

(b) Steps as provided in the Indian Income-tax, Gift-tax and Wealth-tax Acts are being taken to recover the outstanding arrears

**Shri Bhanj Deo:** Are there any dues on the electricity account also? Does this amount include electricity charges also?

**Mr. Speaker:** Electricity charge is not a public charge

**The Minister of Finance (Shri Morarji Desai):** That is due to the States

**Shri M. B. Thakore:** May I know the names of the industrialists and the amount due from them to Government?

**Shrimati Tarkeshwari Sinha:** Section 54 of the Act does not permit such disclosure, so, the information relating to individual assessments cannot be furnished

**Shri S. M. Banerjee:** Since this is a very big amount, may I know from which period it is pending, what efforts have been made so far to recover this amount, and the amount which has been recovered so far?

**Shrimati Tarkeshwari Sinha:** Under the Act, there are various powers which have been given to the income-tax authorities to proceed in the matter, so far as the recovery is concerned, we have taken action under all those provisions, and we are proceeding accordingly. We have also asked, and made arrangements with the UP Government for the appointment of several revenue officers exclusively for this work

**Mr. Speaker:** The hon Member wants to know for how long this sum of arrears of Rs 4 80 crores has been pending

**Shri Morarji Desai:** More than half of this is pending writs and appeals. Therefore, that cannot be called as pending; on that ground if cannot be said that they are not being recovered.

**Mr. Speaker:** For how long has the amount been due?

**Shri Morarji Desai:** That information is not available with me just at present.

**Shri T. E. Vittal Rao:** Some time ago, we were told that Government were considering the question of amending the Income-tax Act, to provide for the disclosure of the names of the defaulters? May I know what the position is?

**Shri Morarji Desai:** That is under consideration.

**Shri Tangamani:** May I know whether this sum of arrears of Rs 480 crores includes the contribution to the provident fund which has to be made by these industrialists?

**Shri Morarji Desai:** I cannot say that.

**Shrimati Tarkeshwari Sinha:** No, the original question covers only wealth-tax, income-tax and gift-tax.

**Mr. Speaker:** Only taxes are covered, not the provident fund.

**Shri Tangamani:** That is due to the Government account. But there is the provident fund.

**Mr. Speaker:** That may be so. But the hon. Minister has said, 'The Minister in chief has said that he wants notice, and the Deputy Minister has said, no.

**Shrimati Tarkeshwari Sinha:** May I make a submission? The information given concerns only what is asked for in the main question.

**Shri Tangamani:** On the previous occasion also.

**Mr. Speaker:** Let us not go into that question now.

### Opium Smuggling

\*1259. **Shri Ajit Singh Sarhadi:** Will the Minister of Finance be pleased to state—

(a) whether it is a fact that there has been an increase in smuggling in opium between West Pakistan and India; and

(b) if so, the steps taken to stop it?

**The Deputy Minister of Finance (Shri B. R. Bhagat):** (a) As far as Government are aware, there has been a diminution rather than increase, in the volume of opium smuggling between West Pakistan and India after 1957.

(b) Does not arise.

**Shri Ajit Singh Sarhadi:** May I know whether a large number of persons have been arrested during the last three months on the Punjab border for opium smuggling?

**Shri B. R. Bhagat:** So far as my information goes, in this year, that is, up to 15th July, 1959 there have been no cases of opium smuggling on this border.

**Shri Tyagi:** May I know which of the two countries consumes more opium, India or Pakistan?

**Shri B. R. Bhagat:** The main question relates to smuggling and not to consumption.

**बी सरहू बाहे :** क्या इस बात की सूचना सरकार को है कि श्री गाजीपुर फौजदारी से जो ६ मन अफीम चोरी गई थी वह वेस्ट पाकिस्तान जा रही थी ?

**बी बी० रा० भगत :** माननीय सदस्य ने यह सूचना दे दी है तो अब हमें यह मालूम हो गई है ।

**बी प्रहलद हेव :** क्या मैं जान सकता हूँ कि जब अफीम की लेनी बन्द हो गई है तो यह अफीम श्री गाजीपुर से है ?